

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 13<sup>th</sup> Oct'2021

To  
The Resolution Professional  
Theegala Venkateswar Rao IBBI/IPA-001/IP-P02268/2020-2021/13484  
Plot No.99, NCL Colony,  
Pet Basheerabad, Hyderabad,  
Telangana-500014  
teevpee@gmail.com

From  
Tel Towers Private Limited  
House No. 1-8-1, North Kamala Nagar,  
Near ETDC Building, ECIL X Road,  
Hyderabad – 500062  
Telangana.

Subject: Submission of proof of claim.

Madam/Sir,

[Tel Towers Private Limited], hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of SSB Structural & Galvanising Private Limited. The details for the same are set out below:

PARTICULARS	
1. NAME OF OPERATIONAL CREDITOR	Tel Towers Private Limited
2. IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	CIN: U72900AP2016PTC103174
3. ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	TEL TOWERS PRIVATE LIMITED HOUSE NO 1-8-1, NORTH KAMALANAGAR, NEAR ETDC BUILDING, ECIL X ROAD, HYDERABAD – 500062.



For TEL TOWERS PRIVATE LIMITED,

Nitin Kumar

Director.

PARTICULARS		
		TELANGANA - E-MAIL: INFO@TELTOWERS.IN
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	5,48,696/- (RUPEES FIVE LAKH FORTY EIGHT THOUSAND SIX HUNDRED NINETY SIX ONLY)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	LEDGER COPY ENCLOSED
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NO
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NO
9.	DETAILS OF:  a. any security held, the value of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	HDFC BANK - A/c No. 50200026571976 IFSC CODE: HDFC0000126 SAINIKPURI BRANCH, MANU'S AROHA CHAMBERS, PLOT NO. A-16 II RUKMIPURI COLONY, SAINIKPURI MAIN ROAD.
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	LEDGER COPY

Signature of operational creditor or person authorised to act on his behalf  
[Please enclose the authority if this is being submitted on behalf of an operational creditor]



For TEL TOWERS PRIVATE LIMITED,

*Nitin Kumar*

Director

<b>PARTICULARS</b>
Name in BLOCK LETTERS - Nitin Kumar
Position with or in relation to creditor - Director of the Tel Towers Private Limited
Address of person signing - TEL TOWERS PRIVATE LIMITED, H.NO 1-8-1, NORTH KAMALA NAGAR, NEAR ETDC BUILDING, ECIL X ROAD, HYDERBABAD - 500 062 TELANGANA. E-MAIL: INFO@TELTOWERS.IN

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

#### DECLARATION

I, Tel Towers Private Limited *Limited* currently residing at H.NO 1-8-1, NORTH KAMALA NAGAR, NEAR ETDC BUILDING, ECIL X ROAD, HYDERBABAD - 500 062 TELANGANA.], hereby declare and state as follows:-

1. SSB Structural & Galvanizing Private Limited, the corporate debtor was, at the insolvency commencement date, being the 01<sup>st</sup> day of Oct 2021, actually indebted to me in the sum of Rs. [5,48,696/-].
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [*Ledger copy*].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[*Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim*].

Date: 13th Oct 2021

Place: Hyderabad



For TEL TOWERS PRIVATE LIMITED,

*Nitin Kumar*

Nitin Kumar - Director

(Signature of the claimant)

## VERIFICATION

I, [Tel Towers Private Limited] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Hyderabad on this 13<sup>th</sup> day of Oct 2021

For TEL TOWERS PRIVATE LIMITED,

*Nitin Kumar*

Director



Nitin Kumar - Director

(Signature of the claimant)

*[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].*

**FORM B**

**PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES**

**(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

Date: 12<sup>th</sup> Oct 2021

To  
The Resolution Professional  
Theegala Venkateswar Rao IBBI/IPA-001/IP-P02268/2020-2021/13484  
Plot No.99, NCL Colony,  
Pet Basheerabad, Hyderabad,  
Telangana-500014  
teevpee@gmail.com

From  
Aster Private Limited  
Plot o 141/1, Phase II  
IDA Cherlapally,  
Hyderabad - 500051  
Telangana.

**Subject:** Submission of proof of claim.

Madam/Sir,

[Aster Private Limited], hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of SSB Structural & Galvanising Private Limited. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	<i>Aster Private Limited</i>
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	CIN: U32204TG1998PTC029457
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	ASTER PRIVATE LIMITED PLOT NO 141/1, PHASE II, IDA CHERLAPALLY, HYDERABAD - 500051 TELANGANA - E-MAIL: CIRP@ASTERCO.IN

PARTICULARS		
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	1,44,16,038 /- (RUPEES ONE CRORE FOURTY FOUR LAKHS SIXTEEN THOUSAND AND THIRTY EIGHT ONLY)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	LEDGER COPY ENCLOSED
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NO
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NO
9.	DETAILS OF:  a. any security held, the value of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	STATE BANK OF INDIA – CURRENT ACCOUNT - 37824861267 – IFSC CODE- SBIN0021452 CZECH COLONY BRANCH – SANATH NAGAR
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	LEDGER COPY
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]		
Name in BLOCK LETTERS - <b>Naren Sheth</b>		

PARTICULARS
Position with or in relation to creditor - <b>The Liquidator of Professional for Aster Private Limited</b>
Address of person signing - ASTER PRIVATE LIMITED -PLOT NO 141/1, PHASE II, IDA CHERLAPALLY, HYDERABAD - 500051- TELANGANA - E-MAIL: CIRP@ASTERCO.IN

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

#### DECLARATION

I, *Aster Private Limited* currently residing at PLOT NO 141/1, PHASE II, IDA, CHERLAPALLY, HYDERABAD - 500051- TELANGANA], hereby declare and state as follows:-

1. SSB Structural & Galvanising Private Limited, the corporate debtor was, at the insolvency commencement date, being the 01<sup>st</sup> day of Oct 2021, actually indebted to me in the sum of Rs. [1,44,16,038/-].
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [*Ledger copy*].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[*Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim*].

Date: 12th Oct 2021

Place: Hyderabad



Naren Sheth

**The Liquidator of Professional for Aster Private Limited  
IP/P-00133-IBBI/IPA-001/IP-P00133/2017-18/10275**

(Signature of the claimant)

## VERIFICATION

I, [*Aster Private Limited*] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Hyderabad on this 12<sup>th</sup> day of Oct 2021



**Naren Sheth**

**The Liquidator of Professional for Aster Private Limited  
IP/P-00133-IBBI/IPA-001/IP-P00133/2017-18/10275**

(Signature of the claimant)

*[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].*